Central Administrative Tribunal Principal Bench

CP No.430/2017 in O.A.No.2902/2015

New Delhi, this the 1st day of September, 2017

Hon'ble Shri V. Ajay Kumar, Member (J) Hon'ble Ms. Nita Chowdhury, Member (A)

R.K. Anand, SREO (Retd.), GNCTD, R/o House No.43/20, East Patel Nagar, New Delhi-110008.

...Applicant

(By Advocate: Shri Pratap Ch. Mishra)

Versus

- Shri M.M. Kutty, Chief Secretary, Govt. of NCT Delhi
 5th Level, Delhi Secretariat, I.P. Estate, New Delhi.
- 2. Mr. Sanjay Saxena,
 Director Employment,
 Govt. of NCT of Delhi,
 Employment Exchange Building,
 IARI Complex, Pusa,
 New Delhi.

...Respondents

(By Advocate: Shri Anil Singal for Ms. P.K. Gupta)

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J):

Learned proxy counsel for respondents while producing an order dated 23.08.2017 passed in WP(C) No.7511/2017 filed

against the orders of this Tribunal, submits that Hon'ble High Court of Delhi, while issuing notice in the Writ Petition, directed the petitioners therein, to release the amount of interest on the delayed leave encashment and commutation of pension, in terms of the order of this Tribunal, within four weeks.

- 2. The learned counsel further submits that they will comply with the orders of this Tribunal as observed by the Hon'ble High Court shortly and since the matter is seized of by the Hon'ble High Court, the CP may be closed.
- 3. In the circumstances, the CP is closed. Notices are discharged. However, the applicant is at liberty to avail his remedies, in accordance with law, if the respondents fail to comply with the orders of the Hon'ble High Court or after the final disposal of the Writ Petition.

(Nita Chowdhury) Member (A) (V. Ajay Kumar) Member (J)

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